
(2010) 08 KL CK 0081

High Court Of Kerala

Case No: Bail Application No. 3461 of 2010

Manoj

APPELLANT

Vs

The Station House
Officer

RESPONDENT

Date of Decision: Aug. 4, 2010

Acts Referred:

Penal Code, 1860 (IPC) " Section 324, 326, 34

Citation: (2010) 08 KL CK 0081

Hon'ble Judges: V. Ramkumar, J

Bench: Single Bench

Advocate: C.A. Chacko, for the Appellant; Public Prosecutor, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

V. Ramkumar, J.

Petitioner who is the 1st accused in Crime No. 564/2010 of Cherthala Police Station for offences punishable under

Sections 324 and 326 read with 34 I.P.C., seeks anticipatory bail.

2. The learned Public Prosecutor opposed the application.

3. Anticipatory bail cannot be granted in a case of this nature. But at the same time, I am inclined to permit the petitioner to surrender before the

Investigating Officer for the purpose of interrogation and then to have his application for bail considered by the Magistrate having jurisdiction.

Accordingly, the petitioner shall surrender before the investigating officer on 16.08.10 or on 17.08.10 for the purpose of interrogation and

recovery of incriminating material, if any. The petitioner shall thereafter appear before the Magistrate who on being satisfied that the petitioner has

been interrogated by the Police, shall consider and dispose of his application for regular bail preferably on the same date on which it is filed.

This petition is disposed of as above.